

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP (IB) No. 106/Chd/CHD/2017

In the matter of:

M/s Maan Enterprises ...Applicant/Operational Creditor.

Vs.

M/s Best Foods Ltd. ...Respondent/Corporate Debtor.

Present: Mr. Anand Chhibbar, Senior Advocate with
 Mr. Vaibhav Sahni, Advocate for the petitioner.
 Mr. Arun Saxena and Mr. Praveen Gupta, Advocates
 for the respondent-corporate debtor.

Learned Senior Counsel for the petitioner has handed over tracking report of the Postal Department in order to contend that the envelope containing copy of the application alongwith entire Paper Book was returned with the report of refusal. However, the envelope has not yet been received by the petitioner with the endorsement of the Postal Authorities. The same be filed by the next date.

Notice to the respondent to show cause as to why this petition be not admitted. Mr. Arun Saxena, Advocate representing the respondent-corporate debtor in CP(IB) No.76/Chd/CHD/2017 and other connected petitions listed for today has accepted the notice. Copy of the petition has been supplied to him. Learned counsel for the respondent seeks time to file reply alongwith the authority of the corporate debtor and the Board resolution.

List the matter on 10.11.2017 for arguments. The reply/objection, if any, be filed at least two days before the date fixed with copy advance to the counsel opposite.

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)

October 25, 2017
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